

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 240 OF 2016**

**Dated: 07<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sasan Power Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija

Counsel for the Respondent(s)

:

Ms. R. Mekhala for  
Mr. Ganesan Umapathy for R.2  
  
Mr. Rajiv Srivastava  
Ms. Gargi Srivastava  
Ms. Garima Srivastava for R.3 to 5  
Mr. Alok Shankar for R.10  
Ms. Neha Garg for  
Mrs. Swapna Seshadri for R.13  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan for R.2 to 14

**ORDER**

Learned counsel for respondent No.2 seeks four weeks time to file reply. He may file the same on or before 05.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.04.2017 after serving copy on the other side.

List the matter on **15.05.2017.**

**(I. J. Kapoor)**  
**Technical Member**  
*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**